

ITEM NO.5

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18979/2018

(Arising out of impugned final judgment and order dated 11-07-2018
in LPA No. 167/2018 passed by the High Court Of Delhi At New Delhi)

MINISTRY OF AYUSH

Petitioner(s)

VERSUS

DR. VANITHA R & ANR.

Respondent(s)

(IA 99200/2018,112404/2018
FOR ON IA 112404/2018)

Date : 18-09-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Tushar Mehta, ASG
Mr. Sachin Sharma, Adv.
Mr. Rajat Nair, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Sachin Sharma, Adv.
Mr. G.S. Makker, Adv.

Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Abhishek manu Singhvi, Sr. Adv.
Mr. Pinaki Misra, Sr. Adv.
Mr. Anirudh Sharma, AOR
Mr. Arjun Pant, Adv.
Mr. Abhaid Parikh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List on 27th September, 2018.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER